

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT – II

**Item No. 307
(IB)-3048(ND)2019**

IN THE MATTER OF:

M/s. Kashmir Motor & General Finance Pvt. Ltd. Applicant/Petitioner

Versus

M/s. Vipul Ltd.

...Respondent

SECTION: 7 of IBC, 2016

Order Delivered on 04.11.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Sandeep Bajaj and Mr. Devansh Jain- for FC

ORDER

Mr. Dhawan Appearing for the Respondent submitted that he has filed the reply yesterday but we find that the same is not on the record. Learned Counsel appearing for the Petitioner submitted that he has received a copy of the reply. Now, the pleadings are complete. List the case for final hearing. In the meantime, Learned Counsel for the Respondent requested to share the diary no. of the reply with the Court Officer so that the same can be placed on record.

List the matter on 23.11.2020



**(L. N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**